

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

BORKAR COLORPACKS PRIVATE LIMITED

(CIN- U22219GA1995PTC001914)

1.	Name of Corporate Debtor	Borkar Colorpacks Private Limited
2.	Date of incorporation of Corporate Debtor	04/08/1995
3.	Authority under which Corporate Debtor is incorporated/Registered	Register of Companies-Goa
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U22219GA1995PTC001914
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Alankar Building, Martaries Dias Road Malbhat, Margao, Goa, India, 403601
6.	Date of closure of Insolvency Resolution Process	12/02/2024
7.	Liquidation commencement date of Corporate Debtor	Hon'ble NCLT passed the Liquidation order on 12/02/2024, the said order was received on 14/02/2024.
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Mr. Mangesh Vitthal Kekre Reg. No. IBBI/IPA-001/IP-P00539/2017-18/10964
9.	Address and e-mail of the Liquidator, as registered with the Board	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001 E-mail: ca.mangesh@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001 E-mail: ip.bcpl@mvkirp.com
11.	Last date for submission of claims	15/03/2024 (being 30 days from the date of receipt of order)

Notice is hereby given that the National Company Law Tribunal **Mumbai Bench** has ordered the commencement of liquidation of **Borkar Colorpacks Private Limited** on **12/02/2024**, however, a copy of the said order was received on **14/02/2024**.

The stakeholders of **Borkar Colorpacks Private Limited** are hereby called upon to submit their claims with proof on or before **15/03/2024**, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The claim forms for the purpose of submission of claims can be downloaded from the website of IBBI (<https://ibbi.gov.in/en/home/downloads>),

relevant claim forms are available under Downloads Section of the website [Refer S. No. 3 in the Table – “Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016”].

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



MANGESH VITTHAL KEKRE
LIQUIDATOR

BORKAR COLORPACKS PRIVATE LIMITED

Reg. No.: IBBI/IPA-001/IP-P00539/2017-18/10964
Address: 607, Chetak Centre, RNT Marg, Near Hotel
Shreemaya, Indore, Madhya Pradesh, 452001

Date: 16/02/2024
Place: Indore



Bavarian State Guv Markus Soeder welcomes US VP Kamala Harris with a gingerbread heart for the Munich Security Conference, in Germany



Queen Maxima reacts as she visits the Ontmoetingswerkplaats De JoJo, a meeting working place in Sassenheim, Netherlands



Britain's Queen Camilla cuts a cake next to Prez of The Poppy Factory Surgeon Rear Admiral Lionel Jarvis at Clarence House, in London



Prez Abdel Fattah al-Sisi (R) receiving his Brazilian counterpart Luiz Inacio Lula da Silva in Cairo on Thursday. This is Lula's second trip to Egypt

6 killed, 18 injured by missile strike on Russian city

PTI, KYIV: A missile strike on the Russian city of Belgorod near the Ukraine border on Thursday killed six people, including a child, and injured 18 others, a Russian official said. It was the latest in exchanges of long-range missile and rocket fire in Russia's war on Ukraine.

Hours earlier, Russia fired two dozen cruise and ballistic missiles at a broad area of Ukraine, hitting multiple regions after a midnight strike in Ukraine's northeast killed five people in an apartment building, authorities said.

Five of the 18 people injured in Belgorod, a city of around 340,000 people, were children, regional Gov. Vyacheslav Gladkov said on Telegram. Tass news agency reported that 15 people were hospitalised.



Rescuers putting out a fire in houses after a strike, amid Russian invasion in Ukraine, on Thursday

A shopping centre and a school stadium were hit in Belgorod, according to Roman Starovoi, the governor of Russia's Kursk region, which is next to Belgorod. There are many casualties: dead and wounded, he said on Telegram.

Russia's Ministry of Defence said air defence systems destroyed 14 missiles over the Belgorod region that were launched by Ukraine using a RM-70 Vampire multiple launch rocket system. Belgorod city, 25 miles

(40 kilometres) north of the Ukrainian border, has been a regular target of Ukrainian fire, putting its residents on edge. Dozens of people were killed and injured in an attack there over Russia's New Year holiday weekend.

Those assaults have undermined President Vladimir Putin's attempts to reassure Russians that life in the country is largely going on as normal.

In Ukraine, five people were killed and 10 were wounded in the nighttime attack on the village of Velykyi Burluk, in the Kharkiv border region, regional Gov. Oleh Syniehubov said.

Hours later, missiles the targeted the capital Kyiv, the southern Zaporizhzhia region and Lviv in western Ukraine, among other places. The Ukrainian air force said it

intercepted 13 of the 26 missiles fired across the country.

Frequent Russian long-range bombardments are occurring as the almost two-year war has become bogged down in mostly trench and artillery warfare, which is destructive but is not bringing much change to the 1,500-kilometer (930-mile) front line.

Thursday's salvos on Ukraine were notable for the geographic spread of its targets and the wide variety of missiles deployed by the Kremlin's forces.

Ukraine President Volodymyr Zelenskyy says that one of his priorities is improving Ukraine's air defense systems. He is due in France on Friday to sign a bilateral security agreement as part of his efforts to ensure continuing Western military support.

Israeli airstrikes kill 10 Lebanese civilians in a single day

PTI, BEIRUT: The civilian death toll from two Israeli airstrikes in Lebanon has risen to 10, Lebanese media reported Thursday, making the previous day the deadliest one in more than four months of cross-border exchanges.

The Lebanese militant group Hezbollah has vowed to retaliate for the strikes, which hit in the city of Nabatiyeh and a village in southern Lebanon, just hours after projectiles from Lebanon killed an Israeli soldier.

In Nabatiyeh, the strike

knocked down part of a building, killing seven members of the same family, including a child, the state-run National News Agency said. A boy initially reported missing was found alive under the rubble. Initial reports had said four people were killed.

In the village of Souaneh, a woman and her two young children were killed. The Lebanese civilian death toll included six women and three children. Three Hezbollah fighters were also killed on Wednesday.

CARNIVAL PREP



The 'Carnival Queen' during preparations for the upcoming 2024 Nice Carnival at the Maison du Carnaval on the French Riviera city of Nice, France, on Thursday

Two South African soldiers die during DR Congo mission

AFP, JOHANNESBURG: Two South African soldiers have been killed in a mortar strike in the Democratic Republic of Congo, the army said Thursday, their force's first casualties since it deployed to help quell an insurgency.

Announcing the deaths, the South African military said three more soldiers were wounded in the incident Wednesday near the eastern city of Goma.

"A mortar bomb landed inside one of the South African contingent military bases inflicting casualties and injuries to the SANDF soldiers," the South African National Defence Force said.

8 children among 22 hit by gunfire at Chiefs' Super Bowl parade; 1 killed

PTI, KANSAS CITY: Eight children were among 22 people hit by gunfire in a shooting at the end of Wednesday's parade to celebrate the Kansas City Chiefs' Super Bowl win, authorities said, as terrified fans ran for cover and yet another high-profile public event was marred by gun violence. One person was killed.

Kansas City Police Chief Stacey Graves detailed the shooting's toll at a news conference and said three people had been taken into custody. She said she had heard that fans may have been involved in apprehending a suspect but couldn't immediately con-

firm that.

"I'm angry at what happened today. The people who came to this celebration should expect a safe environment," Graves said. Police did not immediately release any details about the people taken into custody or about a possible motive for the shootings.

It is the latest sports celebration in the US marred by gun violence, following a shooting last year in downtown Denver after the Nuggets' winning an NBA championship that injured several people, and gunfire last year at a parking lot near the Texas Rangers' World Series

championship parade.

Social media users posted shocking videos of police running through a crowded scene as people in attendance hurriedly scrambled for cover and ran away. One video showed someone apparently performing chest compressions on a shooting victim as another person, seemingly writhing in pain, lay on the ground nearby. People screamed in the background.

Another video showed two onlookers chasing and tackling someone, holding that person down until two police officers arrived.

Kansas City has long struggled with gun vio-

lence, and in 2020 it was among nine cities targeted by the US Justice Department to crack down on violent crime. In 2023 the city matched a record with 182 homicides, most of which involved guns.

CHANGE IN NAME

I, BERNADETTE PEREIRA r/o H.no 385/2 Almeida Vaddo, Parra, North Goa has changed my name from BERNADETTE MIGUEL PEREIRA to BERNADETTE PEREIRA hereafter in all my dealings and documents and I will be called or known by the name BERNADETTE PEREIRA.

PUBLIC NOTICE

My Client agreed to purchase from 1. Mr. PHILIP JOSEPH NOQUEIRA and his wife 2. Mrs. CHARLOTTE NOQUEIRA, both R/o, Calangute, Bardez, Goa. All that property known as "LUCE BHAT" situated in Village Pallem, measuring 3975 sq.mts, and presently surveyed under No. 4011 Village Pallem, Taluka Bardez, State of Goa, bounded on East by: Property under Survey No. 4002/ West by: Property under Survey No. 31/5; North By: Village boundry of Bastora and South By: Road.

Any Person/s, Institution/s Entity/ies (Corporate or Otherwise) having any right, title, interest, benefit, claim or demand in, or to the said property or any part thereof by way of sale, exchange, gift, lease, tenancy, license, assignment, mortgage, charge, lien, trust, family arrangement/ settlement, encumbrance, inheritance, bequest, easement, possession, maintenance, development rights, order/ decree/ judgment of any Court, or any other agreement, understanding or otherwise howsoever, to the sale of the aforesaid property to my client should submit his/ their objection in writing supported by documentary evidence to me within 21 days from the date of publication of this notice, failing which my client will complete the transaction of sale of the said property. Dated: 15.02.2024

Sd/- Adv. Vallabh P. Sirsat
H. No. 754/2, Behind Ashwin Garage, Alto-Porvorim, Bardez Goa Ph: 9822182225

FROM PAGE 1

SC SCRAPS 'UNCONSTITUTIONAL' ELECTORAL BONDS SCHEME OF ANONYMOUS POLITICAL FUNDING

pro quo arrangements because of the close nexus between money and politics," the top court said delivering its two separate but unanimous verdicts cumulatively spanning 232 pages.

"Transparency and not secrecy is the cure and antidote," said Justice Sanjiv Khanna in his separate and concurring verdict.

The top court also accorded primacy to the right to know of voters over the privacy claims of donors, saying it is "paramount" for free and fair election and democracy. The judgment referred to the annual audit reports of political parties from 2017-18 to 2022-23 which showed party-wise donations received through electoral bonds. Of the Rs 12,000 crore, the BJP received Rs 6,566.11 crore during this period, while the Congress got Rs 1,123.3 crore, according to the reports. The TMC received in its kitty Rs 1,092.98 crore in the same period.

The judgment was pronounced on a batch of petitions including those filed by Congress leader Jaya Thakur, the Communist Party of India (Marxist) and the NGO Association for Democratic Reforms (ADR) challenging the

bond scheme.

Democracy does not begin and end with elections and the integrity of election process is pivotal for sustaining the democratic form of government, it said.

Holding that the electoral bonds scheme was not foolproof, the court said information about funds received by a political party is essential for voters to exercise their freedom to vote effectively.

Under the electoral bonds scheme, ruling parties can coerce people and entities to contribute, the top court said, and rejected as "erroneous" the Centre's argument that it protects confidentiality of the contributor which is akin to the system of secret ballot.

EXPLAIN DELAY IN COMPLETING WESTERN BYPASS STRETCH, SAYS HIGH COURT

Highlighting the recurring delays, the Court noted the contractor's earlier assurance of completing the works by December 31, 2023, now extending to September 30, 2024, with concerns of further delays evident in the contractor's recent application.

The HC, which has been monitoring the project's advancement in connection with a suo motu petition since 2015 accepted the State government's submission that a status report on the work will be filed soon.

Macron, Zelensky to sign security deal in Paris

AFP, PARIS: Ukrainian President Volodymyr Zelenskyy travels to Berlin and Paris on Friday for talks with German Chancellor Olaf Scholz and to sign a security agreement with

Emmanuel Macron, Kyiv said. The French presidency said Macron and Zelenskyy planned to sign a se-

curity agreement at the Elysee Palace on Friday, but did not provide any details.



GOA HOUSING BOARD OFFICE OF THE EXECUTIVE ENGINEER

Executive Engineer invites E-tender for:

TENDER NOTICE No.: GHB/TECH/EE/ 1999/2024 Dated: 15/02/2024 Land Development and Demarcation of Plots, under Phase-II at Camurlim

TENDER NOTICE No.: GHB/TECH/EE/2006/2024 Dated: 15/02/2024 Construction, supply, installation, erection, testing and commissioning of 25 KLD Sewage Treatment Plant for the project of 40 double bedroom flats, 2 single bedroom flats with 14 shops in sector 'K' at Sancoale.

Visit: <https://eprocure.goa.gov.in>

DI/Advt/2591/2024



KONKAN RAILWAY CORPORATION LTD. (A Government of India Undertaking)

NOTICE INVITING E-TENDER

On behalf of Konkarn Railway Corporation Ltd., Chief Engineer, invites Open Tender in Single bid system through E-Tendering on IREPS portal from eligible contractors for the following work. **Name of Work: Supplying and stacking of ballast at Murudeshwar ballast depot, loading into KRCL hoppers for CTR (P) works under SEN/Udupi section in the jurisdiction of Senior Regional Engineer, Karwar in Karnataka State. Tender Notice No.:** KR-W-158-2023-09. **Estimated Cost:** ₹ 2,44,39,975/- excluding GST. **Closing Date/Time:** 11.03.2024 up to 15:00 hrs for submission of online Offers/ Bids. **Completion period:** Eight Months including monsoon. Manual offers shall not be accepted. Please visit <https://ireps.gov.in> website for details / participation. Corrigendum / addendum will be hosted in this website only.



GOA STATE URBAN DEVELOPMENT AGENCY (A Government of Goa Undertaking)

6th Floor, Shramashakti-Bhavan, Patto-Plaza, Panaji, Goa. Ph. No. 2437210, Tele-Fax: 2437094 www.gsuda.org Email: mamberssecretary@gsuda.org

TENDER NOTICE

(E-TENDERING MODE ONLY)

FILE: No. 43/3/GSUDA/E-TENDER/46/2023-24/2371 Dated: 15/02/2024

This office has invited e-tender and the notice is available on our website <https://eprocure.goa.gov.in>

Notice Inviting Tender for the work of:- Development of Panchayat ground at plot bearing Sy no. 207/8 at Village Panchayat Usgao-Ganjam

Amount put to tender:- Rs 7,54,23,168.00

EMD:- Rs 15,08,463.00

The last date of online application and submission is 29/02/2024 upto 17.00 hrs. Detailed tender notice may be seen on the office notice board and our website <https://eprocure.goa.gov.in>

For more details contact the Office of the Member Secretary, GSUDA.

DI/Advt/2592/2024

PUBLIC NOTICE

This is to inform the general public that my client is desirous of purchasing the Flat described herein below from (1) MR. SANTOSH ANANT D. SINAI LOTLICAR, son of late Anant D. Sinai Lotlicar, 63 years of age, married, and his wife (2) SMT. JYOTI S. SINAI LOTLICAR, Age 57 years, Resident of H.No. 032/4 "SAI ANAND" Corte Real, Santa Cruz, Goa, who had purchased the said flat from M/s. SCHOLAR BUILDER, a proprietary firm having its office at 2. Floor, Fatima Chambers, Panaji, Goa. The said flat is situated at "CHAMUNDA ENCLAVE", bearing FLAT bearing No. S-1, Building No. D-2 which is located in the properties bearing survey nos. 588/2 and 589/1 of the village Calapur, Tiswadi, North, Goa, admeasuring built up area of about 73 square meters, situated on the 2nd floor, within the jurisdiction of the Village Panchayat of Calapur, Taluka and Sub District of Tiswadi, District of North Goa. The property on which the said flat is situated: **NORTH:** By a public road **SOUTH:** By the paddy field Bomgal of Quencoros, now of Braganza & others, new survey no. 593 and 594 **EAST:** By the palmgrove D. Braz O Grande of Quencoros of Cumbajira, now of Manuel Joao Fernandes, Joao Oliveira, B. Rego and Joaquim L. Pereira, new survey nos. 587/1,2,3,4 and 5. **WEST:** By the property Gorbata of the heirs of Germano Mergulhao and property of the heirs of Joao Filipe Rego and public road, now also Jose S. Fernandes, survey no. 591/3.

Any private individuals, government/semi government institutions/bodies, financial institutions having any right, title, interest, or share in above landed property and/or Flat situated therein or anybody who has objection for the aforesaid transaction are herewith publicly informed to raise their objection/s in writing within 7 (Seven) days from publication of this public notice, to the below mentioned address failing which, claims, if any, shall be deemed to have been waived and/or abandoned and the sale of the Flat will be completed without any further references. Any claims without notarially certified supporting documents will not be entertained.

Sd/-
Adv. Melwin A. Viegas,
403-A Citicenter building, Near Sesa Ghor,
Patto Plaza, Patto, Panaji, Goa. (M): 9890237882

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BORKAR COLORPACKS PRIVATE LIMITED (CIN: U22219GA1995PTC001914)

Sl. No.	PARTICULARS	DETAILS
1.	Name of the Corporate Debtor	Borkar Colorpacks Private Limited
2.	Date of incorporation of Corporate Debtor	04/08/1995
3.	Authority under which Corporate Debtor is incorporated / registered as Liquidator	Register of Companies-Goa
4.	Corporate Identification No. of Corporate Debtor	U22219GA1995PTC001914
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Alankar Building, Martaries Dias Road Malhat, Margao, Goa, India, 403601
6.	Date of closure of Insolvency Resolution Process	12/02/2024
7.	Liquidation commencement date of Corporate Debtor	Hon'ble NCLT passed the Liquidation order on 12/02/2024, the said order was received on 14/02/2024.
8.	Name and registration number of the insolvency professional acting as Liquidator	Mr. Mangesh Vitthal Kekre Reg. No. IBBI/IPA-001/IP-P00539/2017-18/10964
9.	Address and e-mail of the Liquidator, as registered with the Board	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001. E-mail: ca.mangesh@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001. E-mail: ip.bcp@mrkmp.com
11.	Last date for submission of claims	15/03/2024 (being 30 days from the date of receipt of order)

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of Borkar Colorpacks Private Limited on 12/02/2024, however, a copy of the said order was received on 14/02/2024.

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Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

MANGESH VITTHAL KEKRE
LIQUIDATOR
BORKAR COLORPACKS PRIVATE LIMITED
Reg. No.: IBBI/IPA-001/IP-P00539/2017-18/10964
Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001.

Date: 16/02/2024
Place: Indore

